

6) O.A. 576/2001.

Dt. 14/9/2001.

Heard learned counsels
Sh. Saikumar and Sh. R.R. Shetty,
for applicant and Respondents
respectively.

Respondents' counsel prays
for time, and is granted two
weeks time to file reply. Time
granted. The applicants will not
be dis-engaged until further
unless they have already been
dis-engaged.

Adjourned to 27/9/2001.

M.M.
(M. P. Singh)
MCA)

B. D.
(Birendra Dikshit)
V.I.C.

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27.9.2001

Shri Ramesh Ramamurthy for the applicant.

Shri R.K. Shetty for respondents. He states that
the applicant, with reference to Rajnama order on
previous occasion, had already been dis-engaged
before the order was passed. This is contested by
the learned counsel for applicant. Since there is
a contest, the respondents are directed to file a
statement on affidavit in regard to this issue i.e.
regarding the ~~dis~~-engagement or otherwise of the
applicant with reference to the precise dates. Status
quo order Made given on the last -----

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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 576 of 2001.

C.P. No.: 103/2001 and M.P. No. 770/2001.

Dated this Friday, the 19th day of October, 2001.

CORAM : Hon'ble Shri Justice B. Dikshit, Vice-Chairman.
Hon'ble Shri B. N. Bahadur, Member (A).

1. Mr. Chandrasekhar Jadhav.
2. Mr. Neeraj Kumar.
3. Mr. Parvesh Lal.
4. Mr. K. Ranjan Kumar.
5. Mr. Jayaram J. Sawant.

(All the above applicants are working as Casual Labour in the Office of the Joint Director, General of Foreign Trade, New C.G.O. Building, New Marine Lines, Churchgate, Mumbai-400020).

6. Mr. Kishore Shankar Valantra
Casual Labour in the
O/o. Joint Director,
General of Foreign Trade,
Mumbai, At the Depot on
7th and 8th Floor, C.G.O.
Building, Belapur C.B.D.

Applicants.

(By Advocate Shri Sai Kumar)

VERSUS

1. Union of India through
The Secretary,
Ministry of Commerce,
Govt. of India,
Udyog Bhavan,
New Delhi - 110 001.
2. The Director General of
Foreign Trade,
O/o. Directorate General of
Foreign Trade,
Udyog Bhavan,
New Delhi - 110 001.

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B.Singh

3. The Joint Director of Foreign Trade, New C.G.O. Building, New Marine Lines, Churchgate, Mumbai - 400 020. Respondents.

(By Advocate Shri R. R. Shetty for Shri R. K. Shetty).

O R D E R (ORAL)

PER : Shri Justice B. Dikshit, Vice-Chairman.

During the course of argument, offer was made by Counsel for Respondents on 18.10.2001 due to which the case had to be adjourned to allow counsel to look into the matter. The counsel for parties have come up today after obtaining necessary instructions from their clients. The counsel for parties have informed us that the matter stands settled outside the Court, which is as under :

Counsel for Respondents, Shri R. R. Shetty for Shri R. K. Shetty, states that he has instructions from Mr. Subratho Ratha, Joint Director General of Foreign Trade to make an offer to Applicants for grant of temporary status to them w.e.f. 07.09.2001 as per the D.O.P. & T. Circular dated 10.09.1993. He has further stated that the applicants, namely - S/Shri Chandrashekhar Jadhav, Neeraj Kumar, Parvesh Lal, K. Ranjan Kumar, Jayaram J. Sawant and Kishore Shankar Valantra were directed to report for duty in accordance with the offer for B. *disent* ... 3

grant of temporary status w.e.f. 07.09.2001. Shri R. R. Shetty, Counsel for Respondents, further stated that the terms and conditions of employment of the applicants shall be governed by the D.O.P.&T. O.M. dated 10.09.1993 alongwith its annexures.

Shri Sai Kumar, Advocate, who is appearing for the abovenamed applicants, has obtained instructions from his clients and states that the applicants agree to the offer and he has instructions to accept the offer.

2. As both the counsel agree that the O.A. be disposed of in terms of the above offer of the respondents, which is acceptable to the applicants, we dispose of this O.A. on the terms and conditions agreed upon between the parties mentioned above. As O.A. is being decided on the basis of agreement between the parties, it is to be shown to Counsel for parties by office. As the O.A. has been disposed of, no further orders are required on M.P. No. 770/2001, which also stands disposed of.

3. Now coming to the C.P. No. 103/2001, as the applicants and respondents have been good enough to settle the matters outside the Court, we do not consider it necessary to proceed any further with the C.P. and drop the proceedings.

No order as to costs.

B.N.Bahadur

(B. N. BAHADUR)
MEMBER (A).

B.Dikshit

(B. DIKSHIT)
VICE-CHAIRMAN.

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